

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. **IA 983/2021 Company Appeal/4/2024 IA 828/2022 IA 1921/2020
IA 644/2020- 60(5) In C.P. (IB)/2517(MB)2018**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2024**

**NAME OF THE PARTIES: Ms. Chandra A. Tahiliani Vs. Mr.
Arun Kapoor
IN THE MATTER OF
Capri Global Capital Ltd
V/s
Monarch Brookfields LLP**

Section: Sec 60(5) Sec 42 U/s 7 of (IBC)

ORDER

IA No. 983/2021:-None has appeared for the Applicant. This application is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has been appearing from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the application any further. Accordingly, **IA No. 983/2021** is **dismissed for non-prosecution.**

Company Appeal No. 4/2024:- Adv. Vidit D. Kumat appeared for the Resolution Professional. At his request, list the matter on **25.06.2024** for hearing.

IA No. 828/2022: Adv. Amrin Burhan appeared for the Applicant. Adv. Vedit D. Kumat appeared for the Resolution Professional. At the request of the parties, list the matter on **25.06.2024** for hearing.

IA No. 1921/2020:- None has appeared for the Applicant. This application is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has been appearing from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the application any further. Accordingly, **IA No. 1921/2020** is **dismissed for non-prosecution**.

IA No. 644/2020:- None has appeared for the Applicant. A last and final opportunity granted to the Applicant to cause appearance on the next date of hearing and to advance arguments, failing which, the IA No. 644/2020 shall be dismissed for non-prosecution. Registry is directed to issue court notice to the Applicant intimating the next date of hearing. List the matter on **25.06.2024** either for appearance or dismissal of the Interlocutory Application.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
02.05.2024
Sushil

SD/-
KULDIP KUMAR KAREER
Member (Judicial)